

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.141/MP/2016

Subject : Petition under Section 79 of Electricity Act, 2003 read with Articles 13 and 17 of the PPA dated 22.4.2007 seeking increase in Tariff as a result of increase in Capital Cost of the Mundra UMPP due to Change in Law events during the Construction period.

Petitioner : Coastal Gujarat Power Ltd.

Respondents : Gujarat Urja Vikas Nigam Ltd. and Others

Date of hearing : 20.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Rohit Venkat, Advocate, CGPL
Ms. Raveena Dhamija, Advocate, CGPL
Ms. Ranjeetha Ramachandran, Advocate, Rajasthan Discoms
Ms. Anushree Bardhan, Advocate, Rajasthan Discoms

Record of Proceedings

Learned counsel for the petitioner submitted that Rajasthan Discoms and GUVNL have filed their replies. However, other respondents have not filed their replies so far. Learned counsel for the petitioner requested for time to file rejoinders to the replies of Rajasthan Discoms and GUVNL. Request was allowed by the Commission.

2. The Commission directed the respondents to file their replies on or before 13.1.2017 as a last chance with an advance copy to the petitioner who may its rejoinder, if any, on or before 27.1.2017. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 9.2.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**